Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) whether it is a fact that a high powered United Nations Development Programme team has examined whether aid should be continued to the Oil and Natural Gas Commission for its research and training establishment:
- (b) whether any request has been made by the Oil and National Gas Commission in regard of the continuance of the aid and the period of aid;
- (c) if so, whether the aid is being continued and if so, the extent thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN):
(a) Yes.

- (b) Yes, for a period of 2 Years.
- (c) and (d). No. The findings of the UN team indicated that the Research and Training Institute of the Oil & Natural Gas Commission is now capable of operating satisfactorily on its own and that there is no need for a continuance of UNDP assistance for the Project in its present form.

Unauthorised Accounts Maintained Abroad

1554. SHRI SHARDANAND: SHRI KANWAR LAL GUPTA: SHRI J. B. SINGH: SHRI SRI GOPAL SABOO:

Will the Minister of FINANCE be pleased to state:

- (a) the names and address of the persons and companies who were found to have unauthorised accounts abroad in the last three years;
- (b) the names of the persons and companies against whom action has been taken for having unauthorised accounts;
 and
- (c) the names and address of the persons who were allowed to open their accounts abroad in the last two years and

the names of persons and companies who asked permission to open their accounts but were not permitted?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI): (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Narmada Water Dispute

1556. SHRI D. R. PARMAR; SHRI R. K. AMIN: SHRI B. K. DASCHOW-DHURY:

> SHRI SRADHAKAR SUPAKAR: SHRI D. N. PATODIA: SHRI K. P. SINGH DEO:

Will the Minister of IRRIGATION AND POWER be pleased so state:

- (a) whether it is a fact that Government are referring the dispute of Krishna-Godavari waters to Arbitration;
- (b) if so, what prevents Government from doing the same in the case of Narmada water dispute also; and
- (c) the details of the proposal to hand over the dispute to Arbitration if any?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir.

- (b) It was considered that the possibility of settlement of the dispute by negotiation should be further explored,
 - (c) Does not arise.

दिल्ली में पीने के जल की कमी

1557. भी कंबर लाल गुप्त : भी ओंकार लाल बेरबा :

क्या स्वास्थ्य एवं परिवार नियोजन तथा निर्माण, आवास और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली में पीने के जल की कितनी कमी है तथा तृतीय पंचवर्षीय योजना में पीने के जल के लिये निर्धारित लक्ष्य कहां तक पूरे किये गये है; और
- (स) दिल्ली में पीने के जल की कमी पूरी तरह दूर करने के लिये सरकार द्वारा